

starred Question No. 122 in the Rajya Sabha on the 18th August, 1961 and state:

(a) whether all the forms proposed to be sent by the Press Information Bureau, Films Division, Publications Division and the Directorate of Field Publicity to the Central Hindi Directorate or the Ministry of Law for translation into Hindi, have since been sent;

(b) whether some forms are yet to be sent for translation, if so, what is the number thereof, and what are the reasons for delay in sending them; and

(c) how many forms received duly translated, have been got printed with Hindi headings?]

सूचना तथा प्रसारण मंत्री (डा० बी० वी० केशकर) : (क) जो, नहीं ।

(ख) २६ । इन फार्मों को छान-बीन हो रहा है और यह विचार किया जा रहा है कि क्या इनमें से किसी परिवर्तन की आवश्यकता है ।

(ग) जो ४ फार्म अतृपित हो कर वापिस आये थे, उनमें से ३ हिन्दी में छापाये जा चुके हैं और चौथा अभी छा रहा है ।

†[THE MINISTER OF INFORMATION AND BROADCASTING (DR. B. V. KESKAR): (a) No, Sir.

(b) 26. These forms are under scrutiny and it is being considered whether they need any changes.

(c) Three of the four forms received back duly translated have been got printed in Hindi, while the fourth is still under print.]

†[] English translation.

ADVERTISEMENT RATES FOR INSERTIONS IN ENGLISH/HINDI NEWSPAPERS

268. SHRI GURUDEV: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what is the basis of fixation of advertisement rates by Government for insertions in the daily newspapers;

(b) whether there is any difference in the per column-inch advertisement rate for daily newspapers of 4 pages, 6 pages and 8 pages or above;

(c) whether there is any difference in the basis of fixation of advertisement rate for English and Hindi newspapers; and if so, what is the difference; and

(d) whether any rate increase is allowed per 1000 copies to any Hindi or English daily newspaper?

THE MINISTER OF INFORMATION AND BROADCASTING (DR. B. V. KESKAR): (a) and (b) Each newspaper has its own tariff of advertisement rates which is fixed by taking into account a number of variable factors such as circulation, the standing of the paper, class of readership, production standards and its competitive hold on the commercial advertisement market. The Directorate of Advertising and Visual Publicity negotiates advertisement rates individually with each newspaper taking all the factors into consideration and the rate settled is the lowest contract rate (with a rebate for direct placing) and is applicable to both display and classified advertisement rates. This represents a concession on the commercial tariff rates. The advertisement rates are not fixed on the basis of pages in a newspaper. The per column-inch advertisement rate differs from paper to paper.

(c) The advertisement rates for both English and Hindi newspapers are fixed in the above manner. There

is no difference in the basis of fixation of the rate for English and Hindi newspapers.

(d) Increase in circulation of a newspaper is one of the factors taken into consideration in fixing its advertisement rates. There is, however, no arrangement to allow automatic rate increase per 1000 copies to any newspaper.

संसत्सदस्यों से प्राप्त हिन्दी-पत्र

२६६. श्री नवाबसिंह चौहान : क्या अम तथा सेवानियोजन मंत्री यह बताने को कृपा करेंगे कि इस वर्ष में अब तक उनको संसत्सदस्यों द्वारा हिन्दी में, लिखे गये कितने पत्र प्राप्त हुये और उनमें से कितने पत्रों का उत्तर (१) हिन्दी में; और (२) अंग्रेजी में दिया गया ?

†[HINDI LETTERS RECEIVED FROM M.Ps.]

269. SHRI NAWAB SINGH CHAUHAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state the number of letters in Hindi so far received by him during this year from Members of Parliament and the number out of those which were replied to (i) in Hindi and (ii) in English?

अम उपमंत्री (श्री आबिद अली) :

(१) संसत्सदस्यों से प्राप्त हिन्दी पत्रों की संख्या—२७।

(२) उनमें २५ पत्रों का उत्तर हिन्दी में दिया गया। अंग्रेजी में किसी भी पत्र का उत्तर नहीं दिया गया।

†[THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI):

(i) Number of letters in Hindi received from Members of Parliament 27

(ii) Number out of those which were replied to

(i) in Hindi .. 25

(ii) in English .. nil.]

परमाणु शक्ति अधिनियम का संशोधन करने को प्रस्थापना

२७०. श्री भगवत नारायण भार्गव : क्या प्रधान मंत्री यह बताने का कृपा करेंगे कि :

(क) क्या परमाणु शक्ति अधिनियम का संशोधन करने को कोई प्रस्थापन सरकार के विचाराधीन है,

(ख) यदि हां, तो किस उद्देश्य से अधिनियम का संशोधन करने का विचार है, और

(ग) पुरःस्थापित किये जाने वाले संशोधनों की रूपरेखा क्या है ?

†[PROPOSAL TO AMEND THE ATOMIC ENERGY ACT

270. SHRI B. N. BHARGAVA: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under Government's consideration to amend the Atomic Energy Act;

(b) if so, what is the purpose for which it is proposed to amend the Act; and

(c) what are the draft amendments proposed to be introduced?]

प्रधान मंत्री तथा परमाणु शक्ति विभाग के भारसाधक (श्री जवाहरलाल नेहरू) :

(क) जी, हां।

(ख) वर्तमान परमाणु शक्ति अधिनियम १९४८ में पास हुआ था। इस समय न्यूक्लीयर साइंस और इससे संबंधित टेक्ना-